

viding more effective protection to the minority community.

Footnote regarding para 3(b) above.

The Indian authorities will be intimated when these Reception Centres are ready to receive.

SHRI SAMAR GUHA (Contd.) : On a point of submission. We have expressed our inexhaustible faith in the credibility of Mr. Bhutto...

MR. SPEAKER : No questions after the hon. Minister's statement.

SHRI SAMAR GUHA : There are many gaps . . .

MR. SPEAKER : I am not calling him. Let him not obstruct.

13.06 hrs.

UNTOUCHABILITY (OFFENCES)
AMENDMENT AND MISCELLANEOUS PROVISION BILL

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951, the vacancy caused by the resignation of Shri Jamna Lal Berwa from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

MR. SPEAKER : The question is :—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951, in the vacancy caused by the resignation of Shri Jamna Lal Berwa from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.

The motion was adopted.

FORMER SECRETARY OF STATE
SERVICE OFFICERS (CONDITIONS
OF SERVICE) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move for leave to introduce a Bill to provide for the variation or revocation of the conditions of service of former Secretary of State Service officers in respect of certain matters and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the variation or revocation of the conditions of service of former Secretary of State Service officers in respect of certain matters and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RAM NIWAS MIRDHA : I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, Dated 30-8-72
†Introduced with the recommendation of the President.